CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 25/RP/2026

Subject	:	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the CERC (Conduct of Business) Regulations, 2023 seeking review of the order dated 7.4.2026 passed by this Commission in Petition No. 824/TL/2025.
Petitioner	:	NLC India Limited (NLCIL)
Respondents	:	Angul Sundargarh Transmission Limited and Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NLCIL Shri Anand Ganesan, Advocate, NLCIL Ms. Ritu Apurva, Advocate, NLCIL Ms. Nishtha Wadhwa, Advocate, NLCIL Ms. Pragya Pushkar, Advocate, NLCIL Ms. Revathi, TNPDCL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NLCIL, submitted that the Petitioner has recently been informed of a change of counsel for the Respondent, TNPDCL. In this regard, the representative of TNPDCL submitted that the Respondent has already filed its reply, which the Commission may consider while passing the orders in the matter.

2. The representative of the Respondent, CTUIL, also submitted that CTUIL does not wish to file any reply in the matter.

3. Due to a paucity of time, the matter could not be taken up for a detailed hearing and was accordingly adjourned.

4. The Petition will be listed for hearing on **03.12.2026**.

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)